

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH

CP No. 422/2016

IN THE MATTER OF:

M/s Bank of Baroda

.... APPLICANT / PETITIONER

Vs

M/s Metaphor Exprots Pvt. Ltd.

....

RESPONDENT

SECTION:

Under Section 433(e) and 434, 439

Order delivered on 08.05.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

PRESENTS

For the RP

:

Mr. Ankit Jain(PCS) &

Mr. Amol Vyas, Advs.

For the respondent

:

Mr. Siddhant Kaushik, Adv.

ORDER

The report constituting the Constitution of Committee of Creditors, the Minutes of first meeting of the Committee of Creditors along with documents are taken on record subject to all just exceptions. The office is directed to maintain the file and put up the same at the time of final disposal.

*Sd/-*

(M.M.KUMAR)  
PRESIDENT

*Sd/-*

(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
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**CP No. 422/2016  
With CA-339(PB)/2018 &  
CA-340(PB)/2018**

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**PRESENTS**

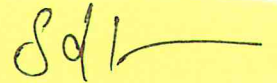
For the RP : Mr. Ankit Jain(PCS) &  
Mr. Amol Vyas, Advs.  
For the respondent : Mr. Siddhant Kaushik, Adv.

**ORDER**

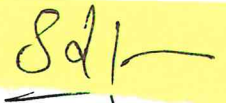
Notice of the application.

Mr. Siddhant Kaushik accepts notice on behalf of the Promoters Mr. Sameer Khanna & others and request for some time to file reply acknowledging that the paper book has already been received. Let reply be filed within ten days with a copy in advance to the counsel opposite.

List for arguments on 24<sup>th</sup> May, 2018.



**(M.M.KUMAR)  
PRESIDENT**



**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**